

FORM B - PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)
For the attention of the stakeholders of **HPT Constructions Private Limited**

Sl. No.	Particulars	Details
1.	Name of Corporate Debtor	HPT Constructions Private Limited
2.	Date of Incorporation of Corporate Debtor	18.06.2011
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956 (ROC-Delhi)
4.	Corporate Identity Number of Corporate Debtor	U70101DL2011PTC221122
5.	Address of the registered office and principal office (if any) of corporate debtor	H. No. 102, 1 st Floor, R/S, Ladrey Mohalla, Village Jonapur, New Delhi 110047
6.	Date of closure of Insolvency Resolution Process	02.09.2022
7.	Liquidation commencement date of Corporate Debtor	23.09.2022 (see note 1)
8.	Name and registration number of the insolvency professional acting as liquidator	Gulshan Kumar Gupta IBBI/IPA-001/IP-P00021/2016-17/10046 AFA validity: 13.01.2023
9.	Address and e-mail of the Liquidator, as registered with the Board	202, Kumar House, Central Market, Prashant Vihar, Delhi 110085 ipgulshan@gmail.com
10.	Address and e-mail to be used For correspondence with the liquidator	202, Kumar House, Central Market, Prashant Vihar, Delhi 110085 cirphpt@gmail.com
11.	Last date for submission of claims	22.10.2022

Notice is hereby given that the National Company Law Tribunal, Principal Bench has ordered the commencement of liquidation of the HPT Constructions Private Limited on 02.09.2022.

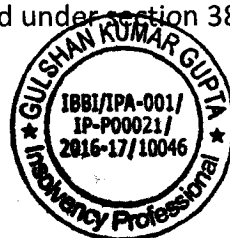
The stakeholders of HPT Constructions Private Limited are hereby called upon to submit their claims with proof on or before 22.10.2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: 24.09.2022
Place: Delhi



Gulshan Kumar Gupta
Liquidator

Note 1: The liquidation order was delivered on 02.09.2022, however the order is communicated to the liquidator through email on 23.09.2022 by the erstwhile Resolution Professional. Accordingly, all the timelines are calculated from the date of communication order to the liquidator.